



# TAMIL NADU GOVERNMENT GAZETTE

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## Part IV—Section 1

### Tamil Nadu Bills

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Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 9th January, 2020 is published together with Statement of Objects and Reasons for general information:—

**L.A. Bill No. 5 of 2020**

**A Bill further to amend the Tamil Nadu District Municipalities Act, 1920.**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventieth Year of the Republic of India as follows:—

Tamil Nadu Act V of 1920.	1. (1) This Act may be called the Tamil Nadu District Municipalities (Amendment) Act, 2020.	Short title and commencement.
	(2) Clause (b) of section 10 shall be deemed to have come into force on the 12 <sup>th</sup> day of November 2019 and all the remaining provisions of this Act shall be deemed to have come into force on the 6 <sup>th</sup> day of January 2011.	
Tamil Nadu Act V of 1920.	2. In section 3 of the Tamil Nadu District Municipalities Act, 1920 (hereinafter referred to as the principal Act),—	Amendment of section 3.
	(a) in clause (7-A), the expression “Third Grade Municipality” shall be omitted;	
	(b) in clause (12-C), the expression “the Third Grade Municipality” shall be omitted;	
	(c) in clause (29-A), the expression “Third Grade Municipality or” shall be omitted;	
	(d) clause (29-AA) shall be omitted.	
	3. Chapter I-A of the principal Act shall be omitted.	Omission of Chapter I-A.
	4. In section 24-A of the principal Act, for the expression “Third Grade Municipality”, the expression “Town Panchayat” shall be substituted.	Amendment of section 24-A.
	5. In section 28 of the principal Act, in sub-section (1), for clause (a), the following clause shall be substituted, namely:—	Amendment of section 28.
	“(a) in the case of town panchayats, the persons referred to in sub-section (2) of section 3-Q;”.	
	6. In section 30 of the principal Act, in <i>Explanation-II</i> , for clause (a), the following clause shall be substituted, namely:—	Amendment of section 30.
“(a) in the case of town panchayats, the persons referred to in sub-section (2) of section 3-Q;”.		
7. In section 43-B of the principal Act,—	Amendment of section 43-B.	
(a) in the marginal heading, for the expression “Third Grade Municipalities and Town Panchayats”, the expression “Town Panchayats” shall be substituted;		
(b) in sub-section (1), for the expression “Third Grade Municipalities and Town Panchayats”, the expression “Town Panchayats” shall be substituted.		
8. In section 43-BB of the principal Act, in sub-section (1), for the expression “Third Grade Municipality and Town Panchayat”, the expression “Town Panchayat” shall be substituted.	Amendment of section 43-BB.	
9. In section 49-A of the principal Act, for the expression “Third Grade Municipality”, the expression “town panchayat” shall be substituted.	Amendment of section 49-A.	

- Amendment of section 50. 10. In section 50 of the principal Act, in sub-section (1),—
- (a) the expression “clauses (b) and (c) of sub-section (2) of section 3-C or” shall be omitted;
- (b) for the expression “(a) becomes of unsound mind”, the following expression shall be substituted, namely:—
- “(b) becomes of unsound mind;”.
- Amendment of section 68. 11. In section 68 of the principal Act, in sub-section (1), in THE TABLE, for the expression “III Grade Municipalities and town panchayats”, the expression “Town panchayats” shall be substituted.
- Amendment of section 124-B. 12. In section 124-B of the principal Act, in sub-section (1), for the expression “Third Grade Municipalities”, wherever it occurs, the expression “town panchayats” shall be substituted.
- Amendment of section 223-A. 13. In section 223-A of the principal Act, in sub-section (1), for the expression “third grade municipality, town panchayat or municipality”, the expression “town panchayat or municipality” shall be substituted.
- Amendment of section 223-B. 14. In section 223-B of the principal Act, in sub-section (1), for the expression “third grade municipality, town panchayat or municipality”, the expression “town panchayat or municipality” shall be substituted.
- Amendment of section 285-C. 15. In section 285-C of the principal Act, in sub-section (5), for the expression “municipality, town panchayat or Third Grade Municipality”, the expression “municipality or town panchayat” shall be substituted.
- Amendment of section 285-CC. 16. In section 285-CC of the principal Act,—
- (a) in sub-section (1), in THE TABLE, for the expression “Third Grade Municipalities”, the expression “Town Panchayats” shall be substituted.
- (b) in sub-section (2), for the expression “municipality, town panchayat or Third Grade Municipality”, the expression “municipality or town panchayat” shall be substituted.
- Amendment of section 357-A. 17. In section 357-A of the principal Act, including marginal heading, for the expression “including Third Grade Municipality and Town Panchayat”, the expression “including Town Panchayat” shall be substituted.
- Amendment of section 370. 18. In section 370 of the principal Act, in sub-section (3), for the expression “Third Grade Municipality”, occurring in two places, the expression “Town Panchayat” shall be substituted.
- Amendment of section 373. 19. In section 373 of the principal Act,—
- (a) in the marginal heading, for the expression “Third Grade Municipality”, the expression “town panchayat” shall be substituted;
- (b) in the opening part and in clauses (d) and (j), for the expression “transitional area”, the expression “panchayat town” shall be substituted;
- (c) in clause (b), for the expression “for the panchayat area a Third Grade Municipality”, the expression “for the panchayat town, a town panchayat” shall be substituted;
- (d) in clauses (c), (f), (g), (h), (i) and (j), for the expression “Third Grade Municipality”, wherever it occurs, the expression “town panchayat” shall be substituted.
- Amendment of section 374. 20. In section 374 of the principal Act, for the expression “Third Grade Municipality”, the expression “town panchayat” shall be substituted.

21. Section 375 of the principal Act shall be omitted.

Omission of section 375.

22. Section 376 of the principal Act shall be omitted.

Omission of section 376.

23. The expressions "Third Grade Municipality", "Third Grade Municipalities", "the Third Grade Municipalities", "or the Third Grade Municipalities", "or a Third Grade Municipality", "or Third Grade Municipality", "or of a Third Grade Municipality" and "Third Grade Municipalities and" occurring in any rules, by-law, notification or order made under the principal Act shall be omitted.

Omission of certain expressions.

Tamil Nadu  
Ordinance 6 of  
2019.

24. (1) The Tamil Nadu District Municipalities (Amendment) Ordinance, 2019 is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

**STATEMENT OF OBJECTS AND REASONS.**

Among the then 49 Third Grade Municipalities in the State of Tamil Nadu, 12 Third Grade Municipalities were annexed with the Municipal Corporations of Tiruppur, Erode, Vellore and Chennai in G.O.(Ms) No.154, Municipal Administration and Water Supply Department, dated the 9th August 2010 and thereafter 36 Third Grade Municipalities were reclassified into various grades of Municipalities at various points of time. Lastly, Melvisharam Third Grade Municipality was upgraded to that of Second Grade Municipality in G.O.(Ms)No.9, Municipal Administration and Water Supply Department, dated the 5th January 2011. As there was no Third Grade Municipality in this State, the provisions governing the Third Grade Municipalities in the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920) became redundant. The Government, therefore, decided to amend the said Tamil Nadu Act V of 1920 suitably. Accordingly, the Governor promulgated the Tamil Nadu District Municipalities (Amendment) Ordinance, 2019 (Tamil Nadu Ordinance 6 of 2019) on the 11th November 2019 and the same was published in the *Tamil Nadu Government Gazette*, Extraordinary, dated the 12th November 2019.

2. The Bill seeks to replace the said Ordinance.

S.P. VELUMANI,  
*Minister for Municipal Administration and  
Rural Development, Implementation of  
Special Programme.*

K. SRINIVASAN,  
*Secretary.*